

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-II

8. CA 1075/2020 IN CP 4721/2018

CORAM: SHRI H.P. CHATURVEDI, HON'BLE MEMBER (J)
SHRI RAVIKUMAR DURAISAMY, HON'BLE MEMBER (T)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 12.03.2021**

NAME OF THE PARTIES: - Thomas Weisel International Limited
V/s
RoC, Mumbai

Section: 252 of Companies Act, 2013

ORDER

The matter is taken up through Virtual Hearing (VC). Ld. Counsel Mr. Jeevesh Mehta appeared for the appellant company and he submitted that the company was incorporated in the year 2005 and was not having any business operations from the year 2008 onwards. The name of the Company was struck off on 18.08.2017. During the course of the hearing, the Ld. Counsel for the appellant company submitted that the company may be offered voluntary exit and the same is prayed in the Petition. The notice to the Income Tax Department was also served on 29.01.2021 but no reply/report is received from the Income Tax Department. The Ld. Counsel for the appellant is also directed to produce the bank statements of the company during the last three years. List the matter on **06.04.2021** for hearing.

SD/-
RAVIKUMAR DURAISAMY
Member (Technical)
Dated this the 12th day of March,2021
Sushil

SD/-
H.P. CHATURVEDI
Member (Judicial)